

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S. KALON BEAUTY AND HEALTHCARE SERVICES L.L.P.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Kalon Beauty and Healthcare Services L.L.P.
2.	Date of incorporation of corporate debtor	22/08/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAK-3705
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: 3-F.F. Indraprasth Corporate SP-23/1 TP-21, Opp. Venus Atlantis Beside Safal Pag, Praladnagar Ahmedabad GJ 380015 IN
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 01 st March 2021 by NCLT, Ahmedabad Bench CP (IB) No. 33/9/NCLT/AHM/2019 for initiation of CIRP in case of Corporate Debtor. (Speed Post received to IRP on 8 th March, 2021).
7.	Estimated date of closure of insolvency resolution process	04 th September, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Lokesh Khadaria IBBI/IPA-001/IP-P02070/2020-2021/13228 Membership No.: IP-P02070
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607 Ajanta Shopping Center, Ring Road, Opposite Fire Station, Surat, 395002 Email Id- khadaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	607 Ajanta Shopping Center, Ring Road, Opposite Fire Station, Surat, 395002
11.	Last date for submission of claims	22/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink for relevant forms: https://www.ibbi.gov.in/home/downloads b) Details of Authorized representative: N.A

Notice is hereby given that the National Company Law Tribunal, **Ahmedabad** bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Kalon Beauty and Healthcare Services L.L.P.** Order pronounced on **01st March 2021** by NCLT, Ahmedabad Bench CP (IB) No. 33/9/NCLT/AHM/2019 for initiation of CIRP in case of Corporate Debtor. (Speed Post received to IRP on 8th March, 2021).

The creditors of **M/s. Kalon Beauty and Healthcare Services L.L.P.** are hereby called upon to submit their claims with proof on or before 22.03.2021 to the interim resolution professional at the address mentioned against entry No. 9/10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09/03/2021



LOKESH KHADARIA
Interim Resolution Professional